

ITEM NO.16 + 37 TO 41 Court 5 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

ITEM NO.16:

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 2205/2022

(Arising out of impugned final judgment and order dated 17-09-2018 in SPLA No. 687/2017 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. &amp; ORS.

Petitioner(s)

VERSUS

SHAKIR ALI

Respondent(s)

(With applns for c/delay in filing SLP)

Diary No(s). 2220/2022 (XI)

(With applns for c/delay in filing SLP)

WITH

Item Nos.37 to 41:

Diary No(s).2150/2022

(With applns for c/delay in filing SLP)

Diary No(s). 2153/2022

(With applns for c/delay in filing SLP)

Diary No(s). 2187/2022

(With applns for c/delay in filing SLP)

Diary No(s). 2195/2022

(With applns for c/delay in filing SLP)

Diary No(s). 2145/2022

(With applns for c/delay in filing SLP)

Date : 21-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv  
Mr. Tanmaya Agarwal, AOR  
Mr. Wrick Chatterjee, Adv.  
Mr. Tanmaya Agarwal, AOR

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

**Issue notice on the Special Leave Petitions as  
well as on the applications for condonation of delay in  
filing Special Leave Petitions.**

**Tag with SLP(C)No.5527/2019.**

**(B.Parvathi)  
Court Master**

**(Anand Prakash)  
Court Master**